CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 27 JAN 1995

APPLICATION NO: 1580 of 94 and 1597 of 94.

APPLICANTS:- Sri.Jahangeer Pasha and another., V/S.

RESPONDENTS: The Registrar General of India, New Delhi and two others.,

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- 1. Sri.M.Raghavendra Achar, Advocate, No.1074 and 1075, Fourth Cross, Second Main, Sreenivasanagar, Bangalore-560 050.
- 2. Sri.M. VasudevaBao, Addl.C.G.S.C. High Court Bldg, Bangalore-1.
- 3. Sri.M.S.Padmarajaiah, Sr.CGSC, High Court Bldg, Bangalore-1.

Subject:- Ferwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 16th January, 1995.

Issued on

07/0

TO DEPUTY REGISTRAR
JUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION Nos.1580/94 1597/94
MONDAY, THIS THE 16TH DAY OF JANUARY, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN SHRI T.V. RAMANAN .. MEMBER (A)

- Jahangeer Pasha,
 S/o Late S.S. Jagirdar,
 Aged 48 years,
 No.102, 14th A Main,
 8th B Cross, Weaver's Society,
 Vijayanagar II Stage,
 Bangalore-560 040.
- M.J. Jagadeesha,
 S/o Late Javaraiah,
 Major, Statistical Assistant,
 O/o the Director of Census
 Operations in Karnataka,
 No.21/1, Mission Road,
 Bangalors 560 027.

Applicants

(By Advocate Shri M.R. Achar)

Vs.

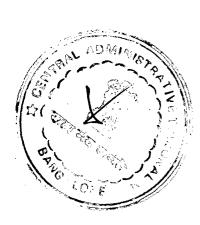
- The Union of India,
 Through Registrer General of India,
 2/A, Mansingh Road, New Delhi-110 011.
- The Director of Census Grerations in Karnataka, No.21/1, Mission Road, Bangalore-560 021.
- 3. The Chairman, Union Public Service Commission, Dholpur House, New Delhi-11.
 Respondents

(By Advocates Shri M. Vasudevaleo, Addl. Central Govt. Stg. Council for R-1 & 2 and Shri M.S. Padmaraiah, Senior Central Govt. Stg. Council for R-3.)

DRDER

Shri Justice P.K. Shyamsundar, Vice Chairn:

These applications are disposed by a common order as herein.



Herein (0.A.No.1597/94) the applicant claims that an 2. application submitted by him to the U.P.S.C. for some post with the Govt., even though having reached the U.P.S.C. before the last date, he was, nonetheless, not called for interview. The last date for the receipt of the application form was 31.12.1993. The case of the U.P.S.C. is that the applicant's application was received beyond that date, an aspect which is controverted by the applicant. Some materials are placed by both sides to defend their stand. The applicant produces some material which raises more doubts than it solves and on the other hand, the U.P.S.C. produces materials to show that the application was received only on 7.1.1994. The material produced by the applicant is shown to be authenticated and the materials produced by the U.P.S.C. also appear to be authenticated. The question whether the application was received in time or not is purely a question of fact, but, in this case, it is embarked in serious controversy. We cannot resolve this controversy. This application, therefore fails, and is dismissed.

In the other case, viz., 0.A. No.180/94, which is considered alongside is by one Jahangeer Pasha who admittedly was over-aged. It was for that reason, he was not notified andinterviewed. Shri Achar says that the Lucknow Bench of this Tribunalias directed the U.P.S.C. to interview similarly placed persons. We denot follow that procedure. The fact remains that the applicant being our-aged was not therefore interviewed. No blame can attach to the action of U.P.S.C. This

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pplication also fails and is dismissed.

(T.V. RAMANAM)
MEMBER (A)

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(PASHYAMSUNDAR)

Section Officer

Central Administrative Tribunal

Central Administrative Bench

Bangalore Bench

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